

Migration of Jews to Israel

2172. Shri Bameahwar Tantia: Will the Prime Minister be pleased to state:

(a) how many Jews from India have so far migrated to Israel; and

(b) how many Jews have applied for migration to Israel in 1956 and 1957 and how many have been permitted to migrate?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). The number of Indian Jews who applied for and were permitted to migrate to Israel in 1956 and 1957, from Bombay City, were 292 and 969 respectively. As regards the number of Jews who migrated to Israel earlier and after these dates, the information is being collected from the Government of Bombay and will be laid on the Table of the House.

Misappropriation of Provident Fund Money

2173. Shri Muhammed Elias: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government are aware that some companies covered by the Employees Provident Fund Act, 1952 are misappropriating the Provident Fund money;

(b) if so, details thereof; and

(c) the action being taken by Government against such companies?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). Certain factories/establishments covered under the Employees' Provident Funds Act default in payment of provident fund contributions or in the case of exempted factories, in investment in Central Government securities of provident fund money in time. In case of such defaults action is taken for recovery proceedings as arrears of land revenue under section 8 of the Employees' Provident Funds Act, 1952 and criminal proceedings against the

defaulters under section 14 of the Employees' Provident Funds Act, 1952 read with para 76 of the Employees' Provident Funds Scheme, 1952.

Out of 6272 factories/establishments covered under the Employees' Provident Funds Act, 1952 and the Scheme framed thereunder 418 recovery and/or prosecution proceedings were pending in various courts on 31st December, 1957. A number of applications for sanctioning action were also under consideration of the State Governments concerned.

Coffee Development Programme

2174. Shri Jinachandran: Will the Minister of Commerce and Industry be pleased to lay a statement on the Table showing the progress made upto the end of the 31st March, 1958 with regard to the development programmes for coffee under the Second Five Year Plan?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): A statement is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 13]

All India Trade Union Congress

2175. { Shri S. M. Banerjee:
 { Shri Tangamani:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that proper representation in I.L.O. is being given to All India Trade Union Congress; and

(b) if so, from which date?

The Deputy Minister of Labour (Shri Abid Ali): (a) The workers' delegates to the I.L.O. Conferences are selected in accordance with the I.L.O. Constitution which lays down that non-Government delegates and advisers are chosen in agreement with the Organisations which are most representatives of work-people. The four All India Trade Union